F. No. 209/19/2008-CX-6 Government of India Ministry of Finance Department of Revenue

Central Board of Excise and Customs

New Delhi dated the 23 rd July, 2009

То

All Chief Commissioners of Customs & Central Excise

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Subject: - Export of non-excisable goods under self-sealing and self-certification-reg.

Sir/ Madam,

Representations have been received from exporters of non-excisable goods (agricultural products) requesting to extend the facility of self-sealing and self-certification to non-excisable agricultural products. They have requested that this facility would enable them to meet export requirements of the products which expire within a few weeks.

2. The matter has been examined by the Board. It is seen that Circular No. 31/2002-Cus dated 07/06/2002 had clarified that the exporters can avail of the facility of removal of export goods from the factories on the basis of self-certification and self-sealing, but these shall be examined at the port of export on the basis of examination norms prescribed under Circular No.6/2002-Cus., dated 23.1.2002. Accordingly, in respect of exports under Free Shipping Bills i.e., where there is no export incentive claimed, there will be no opening/examination of containers done at the port of export except where there is intelligence or information about any mis-declaration, concealment etc. Accordingly, the facility of self-sealing/self-certification is hereby extended for export of non-excisable agricultural products, subject to the condition that these shall be examined at the port of export, as per the norms prescribed under circular no. 6/2002-Customs dated 23.1.2002 as amended.

3. Trade & industry as well as field formations may please be informed suitably.

4. Hindi version will follow.

Yours faithfully,

(Ved Prakash Singh) Under Secretary to the Government of India